

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

18-5-2001

3
A.D. returned from R-5 after service. He is absent on call. A.D. is not returned from R-1, R-2, R-3, R-4, and R-6. Notice issued to all respondents on 1-2-2001 by Regt. Post with A.D. and therefore notice treated sufficient on all respondents.

R-5 has not taken any steps today to file counter. However time granted till 20-6-2001 for counter.

The learned applicant's counsel is present.

18-5-2001
REGISTRAR

App. Memo &
Counter not filed

Patent
Table

Replies

Dt. 20-6-2001

The CAT Bar Association
Secretary in a resolution
seconding the resolution of High
Court Bar Association resolved
to abstain from the Court
work.

In view of this posted
to 18-7-2001.

18-6-2001
REGISTRAR

05. 22. 01.02.

Four weeks more time is allowed to the respondents to appear and file counter. adjourned to 05.03.02.

vice-chairman

22/1

06. 5.3.2002

The present Original Application is directed against non payment of leave salary to the applicant for the period from 2.11.1996 to 24.2.1997, despite its alleged sanction on 20th September, 2000. Such inaction, as per the submission of the Advocate for the applicant, is violative of Articles 14, 16 and 300 (A) of the Constitution of India. In the O.A. the applicant has also raised a grievance with regard to non payment of revised scale of pay under the Railway Servants (Revised Pay) Rules, 1997, from 1.1.1996 to 1.11.1996.

Despite notices issued to Respondents even vide order dated 24.1.2001 and after undergoing several adjournments, no counter has yet been filed in this case.

Heard the Advocate for the Applicant and Shri D.N.Mishra, learned Standing Counsel for the Railways.

Leave salary as due and admissible to the applicant (for the period from 2.11.1996 to 24.2.1997) be disbursed to him by the Respondents within a period of two months from now. The arrears differential pay on the basis of Revised (Pay) Rules, 1997 (from 1.1.1996 to 1.11.1996) be also paid to the applicant, by the

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ORDERS OF THE TRIBUNAL

AD. from R1
to R-3 & R5
to R-2 not returned.

Notice duly
served on Mr.
for further
orders.

Bob → Reacts
4/19

Respondents, within the same period of two months.

With the above said directions, the O.A. is disposed of, but without any order as to costs. *See*

~~MEMBER (JUDICIAL)~~

05/03/2002

5-7-2001.
Let counsel for the applicant
Paul A. back after
service from R. A. who is
absent on call. A. do not
date 11

5-9-2001.
Ld. Counsel for the
applicant is present. The
Respondents are all absent
in call. No steps taken by
them to file counter. Put
up before the Bench for
further orders. 

REGISTRAR

APP. Memo &
Counter no 5 (a)

Stets
1819